



2026:AHC-LKO:13667-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 158 of 2026

Praveen Kumar

.....Petitioner(s)

Versus

State of U.P. through Principal Secretary, Deptt. of
Revenue, Lko and 4 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pankaj Kumar Verma
Counsel for Respondent(s)	:	C.S.C., Mohan Singh

Chief Justice's Court

**HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE JASPREET SINGH, J.**

1. This petition, purportedly in public interest, has been filed by the petitioner seeking a direction to the respondents to take action against respondent no. 5 for his alleged encroachment over the land recorded as '*Khalihan*' in the revenue record.
2. Learned counsel for Gaon Sabha - opposite party no. 4 submits that already proceedings under Section 67 of the U.P. Revenue Code, 2006 have been initiated against respondent no. 5 wherein 19 February, 2026 was the date fixed.
3. In view of the above fact situation wherein the respondent - Gaon Sabha has already taken steps, there is no reason to continue with the present petition. The same therefore, stands **disposed of**.

(Jaspreet Singh, J) (Arun Bhansali, CJ)

February 20, 2026

Rakesh/nd